

FIR No. 228/2020

PS Anand Parbat

U/s 379/34 IPC

23.12.2020

Bail application filed on behalf of accused / applicant Md. Vakil taken through Cisco Webex.

Present: Ld. APP for State joined through Cisco Webex.

Ld. Counsel for applicant joined through Cisco Webex.

Ld. Counsel for accused / applicant submitted that accused was falsely implicated in this case. He further submitted that investigation has been completed, alleged recovery has been effected and accused is not required for interrogation therefore no purpose would be served by keeping accused in JC.

Per contra, Ld. APP vehemently opposed the bail application.

Submission of both sides heard.

In the case in hand, alleged recovery has been effected and accused is not required for interrogation. In the view of Court, no purpose would be served by keeping accused in JC as purpose of arrest and custody during investigation is not punitive but to facilitate investigation. In the case in hand, alleged recovery has been effected and investigation has been completed. Keeping in view fact that accused is not required for investigation purpose accused / applicant Mohd. Vakil is admitted to bail subject to furnishing of Bail Bond in sum of Rs.15000/- (Fifteen thousand) along with one surety of like amount.

Copy of this order be given to Ld. Counsel of accused / applicant.

Order be also uploaded on official website.

[RAKESH KUMAR-II]

MM-05(West)/THC/Delhi/23.12.2020